

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

Before Sh. K. N. Chary, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 1755/Del./2013 : Asstt. Year : 2006-07

Druzba Overseas Pvt. Ltd., M-11, Middle Circle, Connaught Circus, New Delhi-110001	Vs	ACIT, Central Circle-23, New Delhi-110055
(APPELLANT)		(RESPONDENT)
PAN No. AABCD5112E		

Assessee by : Sh. Ajay Bhagwani, CA

Revenue by : Sh. Raja Ram Sah, CIT DR

Date of Hearing: 11.09.2019

Date of Pronouncement: 13.09.2019

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-XXXIII, New Delhi dated 18.12.2012.

2. At the beginning of hearing, the Id. Counsel for the assessee prayed for withdrawal of the appeal filed without any conditions.

3. The Id. DR expressed no objection.

4. As the result, the appeal of the assessee is dismissed as withdrawn. (Order Pronounced in the Open Court on 13/09/2019).

Sd/-

(K. Narashima Chary)
Judicial Member

Dated: 13/09/2019

Subodh

Copy forwarded to:

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member